

महोदय की नीयत में हमें ऐसा नहीं लगता है। इसके पीछे और बहुत सी बातें छिपी हुई हैं। आज इस खाद्य निगम के अन्दर बहुत सारे लोग अस्थायी काम कर रहे हैं। उन्हें स्थायी करने के लिए सरकार ने कोई कदम नहीं उठाया। यह भी प्रस्ताव लाया गया है, मैं चाहता हूँ कि वह प्रस्ताव पास न हो और इस का मैं जोरों से विरोध करता हूँ।

SHRI ANNASAHEB P. SHINDE : I don't think the apprehensions of the Members are justified in any way because the Food Corporation of India is after all a public sector organisation. There is no question of somebody being a private body exploiting the workers or doing something against the workers and that all. This is a public sector organisation.

As I said earlier the food supply is such an essential item to the life of the community that we have to take all these steps. As far as Food Corporation of India is concerned, they have been trying to be in full sympathy to the cause of the workers and in fact at one stage when the question of amalgamation of the employees in the Food Corporation and the Food Department, and their regularisations etc. came up they were all very sympathetically considered and by and large with the consent of the workers these were regularised.

Now, if there are specific grievances, we can negotiate, we can discuss with Labour Ministry to find out ways and means whereby genuine grievances can be resolved. I don't agree with the contention that this measure is not justified. The whole community which is not at all concerned with any particular dispute as such, is penalised as a result of this kind of stoppage of supply of foodgrains.

I do not think that we should make political capital out of this simple issue. Shri S. M. Banerjee said that we should see that the genuine grievances of the worker should be settled appropriately.

I can assure him that if we are to evolve come impartial machinery to go into the problems of the workers, we can do that; I have no objections to that. In fact, I would be prepared to support any such move for an impartial machinery to look into the problems of the workers or the employees

of the Food Corporation of India. But as far as this resolution is concerned, in various parts of the country, different situations are prevalent, and at times, they are controlled by various factors.

श्री हुकम चन्द कछवाय : इस भवितव्य के माध्यम से वे हड़ताल कर सकते हैं या नहीं ?

SHRI ANNASAHEB P. SHINDE : Sometimes, some ulterior motives also exist, and the supply of foodgrains is stopped or a situation is created whereby the supply of foodgrains to the whole community is adversely affected. I would, therefore, request all hon. Members to consider this proposition very coolly and see that they unanimously support this resolution which has been moved after a lot of consideration has been given to it.

MR. DEPUTY-SPEAKER : The question is :

"In pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 (No. 59 of 1968), this House approves of the Notification of the Government of India in the Department of Food G.S.R. No. 152 published in the Gazette of India Extraordinary dated the 29th January, 1971 and laid on the Table of the Lok Sabha on the 23rd March, 1971, declaring the service in the Food Corporation of India to be an essential service for the purposes of the said Act."

*The motion was adopted.*

18.07 hrs.

## CODE OF CRIMINAL PROCEDURE BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the House on the Bill to con-

[Shri Ram Niwas Mirdha]

consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 31st March, 1971 and communicated to this House on the 31st March, 1971 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :

- (1) Shri Satya Charan Besra
- (2) Shri Somnath Chatterjee
- (3) Shri Madhu Dandavate
- (4) Shri P. K. Deo
- (5) Shri C. C. Desai
- (6) Shri Devinder Singh Garcha
- (7) Shri Ghanshyambhai
- (8) Shri Bhogendra Jha
- (9) Shri Liladhar Kotoki
- (10) Shrimati T. Lakshmikanthamma
- (11) Shri Priya Ranjan Das Munsi
- (12) Shri Krishna Chandra Pant
- (13) Shri Anantrao Patil
- (14) Shri Banamali Patnaik
- (15) Shri S. Radhakrishnan
- (16) Shri Gargishankar Ramkrishna
- (17) Shri P. Ankineedu Prasad Rao
- (18) Shri M. Satyanarayan Rao
- (19) Shri Vayalar Ravi
- (20) Shri Ebrahim Sulaiman Sait
- (21) Shri Erasmo de Sequeira
- (22) Shri Shambhu Nath
- (23) Shri Naval Kishore Sharma
- (24) Shri Shiva Chandika
- (25) Shri Kedar Nath Singh
- (26) Shri Mukhtiar Singh
- (27) Shri Tombi Singh
- (28) Shri Tayyab Hussain
- (29) Shri H. D. Tulsidas
- (30) Shri G. Viswanathan".

MR. DEPUTY-SPEAKER : This is a non-controversial item.

So, I shall put the motion to vote.

The question is :

"That this House do concur in the

recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 31st March, 1971 and communicated to this House on the 31st March, 1971 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :

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- (30) Shri G. Viswanathan".

*The motion was adopted.*